

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.Nos.11 of 2015, 12 of 2015, 13 of 2015 and 14 of 2015

Dated : 12th January, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Appeal No. 11 of 2015

**Dakshinanchal Vidyut Vitran Nigam Ltd. Appellant(s)
Versus
Uttar Pradesh Electricity Regulatory Commission Respondent(s)**

Appeal No. 12 of 2015

**Paschimanchal Vidyut Vitran Nigam Ltd. Appellant(s)
Versus
Uttar Pradesh Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant (s) : Mr. Vishal Anand

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Mr. Sanjay Singh
Mr. D.V. Raghuvanshi for R-1

Appeal No. 13 of 2015

**Purvanchal Vidyut Vitran Nigam Ltd. Appellant(s)
Versus
Uttar Pradesh Electricity Regulatory Commission Respondent(s)**

Appeal No. 14 of 2015

**Madhyanchal Vidyut Vitran Nigam Ltd. Appellant(s)
Versus
Uttar Pradesh Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. Janmali

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Mr. Raghu Vamsy
Mr. Sanjay Singh for R-1

ORDER

In this batch of Appeals, I.A. No. 08 of 2016 in Appeal No. 11 of 2015 seeking amendment in the Memorandum of Appeal as well as I.A. No. 07 of 2016 seeking stay of the impugned order have been moved on behalf of the applicant/appellant.

Issue notice of the said I.As to the respondents requiring them to file their reply/objections within three weeks from today and reply to the objections, if any, may be filed by the applicant/appellant within two weeks thereafter.

List the said I.A.s for hearing on **3rd March, 2016.**

(T. Munikrishnaiah)
Technical Member
hc/rkt

(Justice Surendra Kumar)
Judicial Member